

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 95/MP/2013

Subject : Petition under Section 79 (1 (c)) of the Electricity Act, 2003 seeking directions that no State transmission charges and losses are leviable on the petitioner by the respondent No. 1 (State transmission utility) for scheduling and evacuation of 150MW power from the petitioners plant through inter-State transmission lines of Power Grid Corporation of India Limited as the intra-State transmission system of respondent No. 1 shall not be used for such open access .

Date of hearing : 28.5.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jaiprakash Power Ventures Limited.

Respondent : M.P. Power Transmission Company Limited, Jabalpur
SLDC, MP
Power Grid Corporation of India Limited, New Delhi

Parties present : Shri Vishal Gupta, Advocate, JPVL
Shri Sanjeev Goel, JVPL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) The petitioner, Jaiprakash Power Ventures Limited has filed the present petition being aggrieved by the action of MPPTCL and SLDC, Madhya Pradesh for levying intra-State transmission charges and losses along with operating charges on the petitioner for scheduling of 150 MW power from its plant at Bina, Madhya Pradesh despite fact that petitioner's said power plant is directly connected to the transmission network of CTU.

(b) The petitioner owns, operates and maintains a 2x250 Bina Thermal Power Plant in Madhya Pradesh. The petitioner is supplying 70% power from the said plant to Madhya Pradesh. The rest of the capacity of the plant is available to the petitioner for selling through bilateral transactions or through power exchange.

(c) CTU has granted long term open access to the petitioner. As per the long term open access, the petitioner's plant is directly connected through two separate dedicated transmission lines to the STU as well as CTU's sub-stations.

(d) As the petitioner's generating plant is directly connected to the CTU sub-station, there is no question of any State transmission charges or losses to be levied on the petitioner for scheduling such surplus power for sale outside the State.

3. After hearing of the learned counsel, the Commission directed to admit the petition.
4. Accordingly, the petitioner was directed to serve copy of the petition on the respondents immediately. The respondents were directed to file their responses by 17.6.2013. The petitioner was allowed to file its rejoinder, if any, by 21.6.2013.
5. The petition shall be listed for hearing on 27.6.2013.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)